

Gazette of India dated the 4th March, 1967. [Placed in Library. See No. LT-189/67.]

- (ii) The Cinematograph (Censorship) Second Amendment Rules, 1967, published in Notification No. G.S.R. 405 in Gazette of India dated the 25th March, 1967. [Placed in Library. See No. LT-189/67.]

- (2) to lay on the Table a copy of the Report of the Committee on Broadcasting and Information Media on Co-ordination of the Media of Mass Communication. [Placed in Library. See No. LT-325/67.]

(2) The Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1967, published in Notification No. S.R.O. 56 in Gazette of India dated the 18th February, 1967.

(3) The Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1967, published in Notification No. S.R.O. 76 in Gazette of India dated the 4th March, 1967. [Placed in Library. See No. LT-92/67.]

#### NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION (AMENDMENT) RULES

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri D. Erling): On behalf of Shri Annasahib Shinde, I beg to lay on the Table a copy of the National Co-operative Development Corporation (Amendment) Rules, 1967, published in Notification No. G.S.R. 837 in Gazette of India dated the 6th May, 1967, under sub-section (3) of section 22 of the National Cooperative Development Corporation Act, 1962. [Placed in Library. See No. LT-328/67.]

#### PROCLAMATION REVOKING PROCLAMATION IN RELATION TO RAJASTHAN

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): I beg to lay on the Table a copy of the Proclamation issued by the President on the 26th April, 1967, revoking the Proclamation issued by him on the 13th March, 1967, in relation to the State of Rajasthan, published in Notification No. G.S.R. 624 in Gazette of India dated the 26th April, 1967, under clause (3) of article 356 of the Constitution. [Placed in Library. See No. LT-329/67.]

#### ORDINANCES UNDER ARTICLE 123(2) (a) OF THE CONSTITUTION

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): I beg to lay on the Table a copy each of the following Ordinances under provisions of article 123(2)(a) of the Constitution:—

- (1) The Anti-corruption Laws (Amendment) Ordinance, 1967 (No. 3 of 1967) promulgated by the President on the 5th May, 1967. [Placed in Library. See No. LT-326/67.]
- (2) The Passports Ordinance, 1967 (No. 4 of 1967) promulgated by the President on the 5th May, 1967. [Placed in Library. See No. LT-327/67.]

#### NOTIFICATIONS UNDER NAVY ACT

The Minister of Defence (Shri Swaran Singh): On behalf of Shri Ball Ram Bhagat, I beg to lay on the Table a copy each of the following Notifications under section 185 of the Navy Act, 1957:—

- (1) The Indian Naval Reserve and the Indian Naval Volunteer Reserve (Amendment) Regulations, 1967, published in Notification No. S.R.O. 55 in Gazette of India dated the 18th February, 1967.

12.13½ hrs.

RE: CALLING ATTENTION NOTICE  
(Query)

Shri Surendranath Dwivedy (Kendrapara): Before you go on to the next